GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT

LOK SABHA

UNSTARRED QUESTION NO. 319 TO BE ANSWERED ON 18.12.2017

WELFARE OF CONTRACTUAL WORKERS

319. SHRI HARIOM SINGH RATHORE:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the Government is not encouraging the regular employment at the lower level, as the practice of hiring of Multi-Tasking Staff & Data Entry Operator through empanelled vendors is on rise;
- (b)if so, the details thereof and the reaction of the Government thereto; and
- (c)the steps taken/being taken by the Government to ensure the welfare of hired/ contractual manpower?

ANSWER

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR)

(a) to (c): No, Madam. In so far as workers engaged through contractors are concerned, the Contract Labour (Regulation & Abolition) Act, 1970 has been enacted to regulate their employment and working conditions. A well-established Central Industrial Relations Machinery (CIRM) is in place to enforce various labour laws including the Contract Labour (Regulation & Abolition) Act, 1970. The country-wide network of Dy. Chief Labour Commissioners (Central) and Regional Labour Commissioners (Central) under the control of the Chief Labour Commissioner (Central) is mandated to settle the complaints/claims of the contract workers in terms of the provisions of the said Act and the Rules framed thereunder. Further, regular inspections and special inspection drives are conducted by the officers of the CIRM to ensure strict compliance of the Acts.
